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Title: Regarding alleged killing by five Adivashis of Kandhamal District of Orissa by the Police.

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Madam, I would like to raise one very unfortunate incident that has taken place in the Kandhamal District of Odisha. The House might have heard that on 8<sup>th</sup> July, five innocent Adivashis have been killed by the Police. This is not the first incident in Odisha. During the current financial year, this is the third incident, and everywhere these innocent people are being killed by the trigger-happy Police. The incident took place in Gungudmaha Village of the Kandhamal District. Seventeen Adivasi people, and most of them are women and children, were returning from a market after collecting their wages under MGNREGS. The Police, without challenging them, have fired at them and five people were killed, and eight people got seriously injured.

Madam, the point of my raising this issue is because I want to know why this is happening in Odisha. Almost one-fourth of the population of Odisha is tribals and their condition is very pitiable. Under the Forest Rights Act, only 0.5 acre forest land has been provided to them, whereas they were deserving 10 acres. Not only that, under MGNREGS, they never get work for 150 workdays in a year. This is happening. Also, there are no roads, no drinking water facilities and nothing is available in the tribal areas. These areas are now being targeted by the Police.

The hon. Tribal Affairs Minister of the country also hails from the Odisha State, where the state of tribals is like this. I would like to demand that the distressed families should be provided with Rs. 50 lakh compensation and jobs, and also other facilities. Thank you.

HON. SPEAKER: Shri Sankar Prasad Datta and Shri Md. Badaruddoza Khan are permitted to associate with the issue raised by Shri Jitendra Chaudhury.